

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 02.12.2016
Court No. : 4
Item No. : 63

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 14717 OF 2016

WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION NO. 1

(Application for permission to appear and argue as Respondent-in-person)

BHARAT SANCHAR NIGAM LIMITED AND ORS.

...PETITIONER(s)

VERSUS

SURESH CHANDRA SAXENA

...RESPONDENT(s)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 04.07.2016, when the Court was pleased to pass the following order:

“Issue notice.”

Accordingly, show cause notice was issued to Sole Respondent on 11.07.2016.

It is submitted that Mr. Suresh Chandra Saxena, Respondent-in-person filed Memo of Appearance and Counter Affidavit alongwith application for permission to appear and argue as Respondent-in-person with Affidavit.

It is further submitted as per Provision Interaction has been done with Ld. Registrar (Copy of the Interaction is enclosed herewith).

It is lastly submitted that Notice of Hearing to Respondent-in-person for listing the matter on 02.12.2016 has been sent by Speed Post and the same has been delivered at New Delhi G.P.O. on 03.11.2016.

Service is complete.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 01st day of December, 2016.

ASSISTANT REGISTRAR

Copy to:

Mrs. N. Annapoorani, Advocate.

Mr. Suresh Chandra Saxena, Respondent-in-person.

ASSISTANT REGISTRAR